

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF THREE C INFRATECH PRIVATE LTD

RELEVANT PARTICULARS	
1.	Name of corporate debtor THREE C INFRATECH PRIVATE LIMITED
2.	Date of incorporation of corporate debtor 13/07/2010
3.	Authority under which corporate debtor is incorporated / registered RoC- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U70101DL2010PTC205740
5.	Address of the registered office and principal office (if any) of corporate debtor Registered Office: C-23, Greater Kailash Enclave, Part-I, South Delhi, New Delhi, Delhi, India, 110048 Address at which the books of account are to be maintained TECH BOULEVARD CENTRAL BLOCK, PLOT NO. 6, SECTOR-127, NOIDA, UttarPradesh, India, 201301
6.	Insolvency commencement date in respect of corporate debtor NCLT Orders dated 12th March 2025 uploaded on the NCLT website on 9th April 2025
7.	Estimated date of closure of insolvency resolution process 6th October 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional Name: Pooja Bahry IP Regn. No. IBBI/IPA-003/IP-N00007/2016-2017/10063
9.	Address and e-mail of the interim resolution professional, as registered with the Board Address: 59/27, Prabhat Road, New Rohtak Road, New Delhi-110005 Email: pujabahry@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional Address: 59/27, Prabhat Road, New Rohtak Road, New Delhi-110005 Email: cirp.threeCinfratech@gmail.com , pujabahry@yahoo.com
11.	Last date for submission of claims 23 April 2025
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional Not applicable as per the information available with the IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not applicable as per the information available with the IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: https://ibbi.gov.in/en/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal New Delhi Bench II has ordered the commencement of a Corporate Insolvency Resolution Process of the THREE C INFRATECH PRIVATE LIMITED on 12 March 2025 (Orders uploaded on NCLT website on 9 April 2025)

The creditors of THREE C INFRATECH PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 23 APRIL 2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

POOJA BAHRY

INTERIM RESOLUTION PROFESSIONAL,

IP Registration no.: IBBI/IPA-003/IP-N00007/2016-2017/10063;

AFA No AA3/10063/02/311225/301226 Valid till 31/12/2025

Address: 59/27 Prabhat Road, New Rohtak Road, New Delhi-110005

Ph: 9811071716

Email: cirp.threeCinfratech@gmail.com, pujabahry@yahoo.com

11 April 2025 at New Delhi

